## GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

## RAJYA SABHA UNSTARRED QUESTION NO. 1127 TO BE ANSWERED ON 11<sup>th</sup> FEBRUARY, 2021

## CDR COLLECTION BY GOVERNMENT AGENCIES

### 1127 SHRI TIRUCHI SIVA:

Will the Minister of Communications be pleased to state:

- (a) the number of instances of individual Call Details Records (CDRs) collection by Central Government agencies which took place during the past five years;
- (b) the number of instances of tower mast dump data collection by Central Government agencies which took place during the past five years; and
- (c) the legal mandate or the legal provisions which sanction the collection and analysis of tower mast dump data of innocent citizens for corona virus contact tracing?

#### **ANSWER**

# MINISTER OF STATE FOR COMMUNICATIONS, EDUCATION AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

(a) to (c) As informed by Ministry of Home Affairs (MHA), Centralised database for the number of instances of individual Call Detail Records (CDR)/ Tower mast damp data collection is not maintained

According to the guidelines issued by MHA, Law Enforcement Agencies (LEAs) obtain Call Detail Records (CDR) under the statutory provisions contained in Section 92 of the Code of Criminal Procedure, 1973 or Section 5(2) of the Indian Telegraph Act, 1885 read with Rule 419 A of the Indian Telegraph (Amendment) Rules, 2014.

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